

**THE NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**NEW DELHI**

**Interlocutory Application No.3002/2019**  
**Un-numbered Company Appeal (AT)(Insolvency) No. \_\_\_/2019**  
**(F.No.02.09.2019/NCLAT/UR/1132)**

**In the matter of:**

Ashok Kumar Sachdeva ..... Appellant

Versus

Kotak Mahindra Bank Ltd. & Ors. .... Respondents

Appearance: Mr. Rajiv Bahl, Advocate for the Appellant.

**25.09.2019**

This is an application to extend the time granted for curing the defects.

2. The facts of the case are that the Appellant filed the Memo of Appeal on 02.09.2019 and the Office after scrutiny of the Memo of Appeal on 03.09.2019, intimated the defects and returned the Memo of Appeal to the Appellant on the same day. The Appellant re-filed the Memo of Appeal on 23.09.2019. It is stated in the Interlocutory Application (IA) that large number of documents especially the agreements and statements of accounts and others were required to be typed and prepared. The Appellant is a senior citizen and resident of Amritsar, who is suffering from ailment was not in the condition to travel, thus time was taken for the preparation, finalization and communication of documents on account of distance. Hence, there is delay of 13 days in re-filing the Memo of Appeal, so, the same may be condoned.

3. Heard learned Counsel appearing for the Appellant and perused the averments made in the IA as well as Office report.

4. Considering the submissions made on behalf of the Appellant and for the reasons mentioned in the IA, which are sufficient, the delay in re-filing the Memo of Appeal is hereby condoned.

5. List the case before the Hon'ble Bench under the heading 'for admission' on 27.09.2019.

6. With the aforesaid order, this IA stands disposed of.

(Ranjan Kumar)  
Registrar (I/c)